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~~(i) Re :-~~ Need to resolve the pension-related demands of Ex-servicemen.

LT. GEN. (RETD.) TEJ PAL SINGH RAWAT (GARHWAL): Sir, I wish to put across the grave injustice being done to the Ex-servicemen of the Defence Forces by the VIth Central Pay Commission (CPC) for the kind consideration of our Central Government. The genesis stems from the denial of representation to the Defence Forces in the VIth Central Pay Commission as compared to other services. Besides this, the anomalies of the 5th Pay Commission despite assurances have remained unresolved for over 12 years. This has left scars of distrust and frustration. The grouses have accumulated and have surpassed the tolerance limit. The reported stand-off between the Government and the Services has pushed the Ex-servicemen (ESM) issue on the back burner. The ESM remain steadfast on their four demands: One Rank One Pension (OROP), resettlement till age of sixty, consideration of an ESM Commission and their representation on all Committees deciding issues of their concern. Out of these the most emotive is the OROP, repeatedly promised but never fulfilled. Pension is a reward for services already rendered. Logic suggests that two individuals rendering equal service and reaching the same rank and thus the same level of responsibility should get equal pension, irrespective of date of retirement.

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* Treated as laid on the Table

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I urge upon the Central Government to accept the four pending demands of ESM without delay. ~~(ends)~~